

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-330/2017 in
OA-1450/2015
MA-1928/2015**

New Delhi, this the 20th day of July, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Pradeep Kumar Srivastava,
S/o Shri Kalika Prasad Srivastava,
R/o J-39, Sector-22, NOIDA,
Working as Dental Mechanic in
Northern Railway, Central Hospital, New Delhi.

2. Vivek Kumar Mishra,
S/o SH. T.N. Mishra,
R/o 267, 11nd Floor, DDA Flats,
Mansarovar Park, Shahdara, Delhi-32,
Working as Dental Mechanic in
Northern Railway, Central Hospital,
New Delhi. Petitioner

(through Sh. Yogesh Sharma)

Versus

1. Sh. R.K. Kulshrestha,
General Manager,
Northern Railway, Baroda House,
New Delhi.

2. Sh. Angraj Mohan,
Chief Personnel Officer/Chairman,
Central Staff Benefit Fund Committee,
Northern Railway, Headquarters,
Baroda House, New Delhi.

3. Sh. (Dr.) M.B. Shankhwar,
Medical Director,
Northern Railway, Central Hospital,
New Delhi. Respondents

(through Sh. Shailendra Tiwary)

ORDER (ORAL)**Mr. V. Ajay Kumar, Member (J)**

When this matter was taken up today, learned counsel for the respondents produced an order dated 24.05.2017 in WP(C) No. 4502/2017 whereunder Hon'ble High Court of Delhi has stayed the order of this Tribunal in OA No. 1450/2015 filed by the petitioner.

2. In the circumstances and in view of the order of Hon'ble High Court, this CP is closed. Notices issued to the alleged contemnors are discharged. However, the petitioner shall be at liberty to avail of his remedies in accordance with law once the Writ Petition is finally decided.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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